

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

APPEAL No 56 OF 2022

IN THE MATTER OF:

GUTHA GUNASEKHAR

..... Applicant

Vs

UNION OF INDIA & OTHERS

.... Respondents

COMPLIANCE REPORT FILED BY 7th RESPONDENT

DATE- 06.08.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
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IN THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH, CHENNAI

APPEAL NO. 56 OF 2022

IN THE MATTER OF:

Gutha Gunasekhar & Ors.

....Applicant

Versus

UNION OF INDIA and 6 Others

... Respondents

COMPLIANCE REPORT ON BEHALF OF THE STATE OF ANDHRA
PRADESH

I, MLN Vara Prasad S/o, Late M.Chennakesavulu, aged about 60 years, working as Chief Engineer, NTR Telugu Ganga Project, having my office at Tirupati, do hereby solemnly affirm and state as follows:

1. I am the Chief Engineer, NTR Telugu Ganga Project, Tirupati, Andhra Pradesh, and I am well conversant with the facts, proceedings and circumstances of the appeal and am as such competent to swear to this Compliance report.
2. It is submitted that the Judgement Passed by this Hon'ble Tribunal on 11.05.2023 in Appeal No. 56 of 2022 (SZ)

75. In the result,

- I. The appeal is allowed setting aside the EC granted by the 2nd Respondent dated 08.09.2022 in favour of the State of Andhra Pradesh for construction of the Avulapalli Balancing Reservoir.
- II. A penalty of Rs.100 Crores is imposed on the Project Proponent /Water Resources (Project – III) Department, State of Andhra Pradesh payable to the Krishna River Management Board within a period of 03 (Three) months for their attempt to secure EC under „B2 – Category“ to avoid a detailed environmental impact study, public hearing, etc. The said amount may be utilized for pollution abatement in Krishna River.


DEPONENT
Chief Engineer
N.T.R.T.G.P. Tirupati (A.P.)

- III. In view of the Clause (I) cited supra, the project works in Avulapalli, Mudivedu, and Nethiguntapalli Balancing Reservoirs should be stopped forthwith and an affidavit of compliance to be filed on or before 25.05.2023.
- IV. A Committee comprising (i) the senior most Scientist from Integrated Regional Office - MoEF&CC Vijayawada, (ii) a Senior Engineer from CPCB and (iii) a Senior Engineer of Krishna River Management Board to be constituted to assess the environmental damage caused and arrive at the environmental compensation to be levied on the Project Proponent.
- V. It is recommended that the Secretary to GOI, Ministry of Jalsakthi to constitute a committee of Engineers from Central Water Commission and Krishna River Management Board to study the scheme sanctioned by Government of Andhra Pradesh vide G.O.Rt No.461 dated 02-09-2020 has been modified and if yes, assess whether the source of water involves drawal of water from Krishna river and submit a report to MOEF&CC for deciding the category of the project as "A" or "B1" for consideration of grant of EC.
- VI. It is recommended that the Secretary – MoEF&CC to order an enquiry (i) to ascertain the officers of the SEIAA – AP responsible for attempting to create the evidence to show that the prior EC proposal was for Phase – I of the project, (ii) to ascertain the officers representing the project proponent, responsible for filing the fabricated documents before this Tribunal through the SEIAA – AP, and (iii) to ascertain whether there is any collusion by officers of the SEIAA – AP and officers representing the project proponent to falsify the reports.
- VII. The MoEF&CC may examine the possibility of bringing the SEIAAs under the direct administrative control of MoEF&CC even if the officers are drawn from the pool of State Government/All India Service officials of the concerned State.
3. It is submitted that a compliance report was already filed by the Chief Engineer, NTR Telugu Ganga Project, Tirupati, (Respondent 7) on 22-02-2025 to take on to record by the Hon'ble NGT Southzone, Chennai and the matter was posted to 30-07-2025 and subsequently listed on 08-08-2025.


DEPONENT
 Chief Engineer
 N.T.R.T.G.P. Tirupati (A.P)

4. With regard to Hon'ble Supreme Court Civil Appeal no.3802/2023 on the subject matter, the last listed date was 05-01-2024 and the next date of hearing may be shortly.

Hence in view of the above circumstances it is humbly prayed that, this Hon'ble Tribunal may kindly be pleased to record this report in Appeal. No. 56. of 2022 and pass such order or other orders as this Hon'ble Tribunal, may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly and sincerely affirmed,
 6th
 on this the day of August, 2025,
 and signed his name in my Presence.


 Chief Engineer
 N.T.R.T.G.P. Tirupati (A.P)

BEFORE ME

ADVOCATE



VERIFICATION

I, the Deponent above named, do hereby verify that the contents of my compliance report is true and correct to the best of my knowledge and belief and that no part of it is false and nothing material has been concealed therefrom.

Verified at Tirupati on this 6th day of August, 2025.


 DEPONENT
 Chief Engineer
 N.T.R.T.G.P. Tirupati (A.P)